

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.35/Chd/HP/2017.

In the matter of:

Seashells Infrastructures Pvt. Ltd. .Applicant.

Versus.

Rajpur Hydro Power Pvt. Ltd.Respondent/Corporate Debtor.

Present: Mr.Manish Jain, Advocate with Mr.Sandeep Kumar and Ms Divya Sharma, Advocates for the petitioner.
Mr.G.S.Sarin, the proposed Interim Resolution Professional for the petitioner.

This petition is filed by the financial creditor under Section 7 of the Insolvency & Bankruptcy Code, 2016. It is, inter-alia, contended by the learned counsel for the petitioner that the application is complete in all respect and that there is also a written communication in Form No.2 by the proposed interim resolution professional.

Notice of the petition to respondent for 11.07.2017. Mr.Muneesh Malhotra, Advocate, who is present for the respondent has accepted the notice and filed his Memo of Appearance. Learned respondent's counsel submits that the respondent has already received copy of the petition along with the entire paper book. He seeks time to file the Power of Attorney along with the resolution of

Accepted

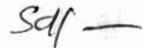
the company and/or appropriate authority to represent the respondent-Corporate Debtor.

Having heard learned counsel for the petitioner and on perusal of the application, the following defects have been noticed:-

- i) The resolution dated 12.05.2017 passed by the petitioner in favour of Mr.Y.Srinivas has not been attached;
- ii) Copy of letter dated 08.12.2016 sent to the respondent in the nature of reminder of the outstanding amount is not filed; and
- iii) Copy of the ledger account of the petitioner-Company with regard to the respondent/Corporate Debtor has also not been filed.

The notice of these defects to the petitioner. Mr.Munish Jain, Advocate representing the petitioner has accepted notice of these defects. The petitioner is directed to remove these defects within a period of seven days and the documents/information be filed with the affidavit of Authorised Representative of the petitioner.

The matter be listed on 11.07.2017 for arguments and learned counsel for the respondent to file the appropriate power of attorney and response, if any to this petition. The date is fixed as per the convenience of the learned counsel for the parties.



(Justice R.P.Nagrath)
Member (Judicial)

June 30, 2017
Ashwani